

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 86987 OF 2021

[Arising out of Order-in-Appeal No: NA/GST/A-III/MUM/17/2021-22 dated 22nd May 2021 passed by the Commissioner of GST & Central Excise (Appeals – III), Mumbai.]

Gurukrupa Developers

4/58 Kamal Mansion, NA Azmi Marg,
Mumbai - 400005

... Appellant

versus

**Commissioner of GST & Central Excise
Mumbai West**

Mahavir Jain Vidyalaya, CD Burfivala Lane
Juhu Lane, Andheri (E), Mumbai - 400058

...Respondent

APPEARANCE:

None for the appellant

Shri Aditya Singh Parihar, Superintendent (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO: 85821/2025

DATE OF HEARING:	14/05/2025
DATE OF DECISION:	14/05/2025

This appeal has been filed against order¹ of Commissioner of
GST & Central Excise (Appeals – III), Mumbai.

¹ [order-in-appeal no. NA/GST/A-III/MUM/17/2021-22 dated 22nd May 2021]

2. None appeared for the appellant. We have heard Learned Authorised Representative.

3. On a perusal of the records, we find that, despite several opportunities having been given by way of inclusion in the cause lists issued from time to time, the appellant has not been represented on these dates. Accordingly, the appeal is dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(C J MATHEW)
Member (Technical)